

**SUPREME COURT OF INDIA**

Shiv Shankar

Vs.

State of U.P.

(G.B.Pattanaik and U.C.Banerjee JJ.)

29.11.1999

**ORDER**

The Text below is only a summarized version of the order pronounced

Matter related to the applicability of provisions of State Children Act, and Juvenile Justice Act. Act applicable only if accused conclusively establishes facts that he was a juvenile on date of occurrence. Appeal dismissed as matter was raised for first time after 13 years and authenticity of date of birth cannot be relied upon.